

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
BENCH 'F', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.4345/Del/2017
Assessment Year : 2006-07

VASP Enterprises Pvt. Ltd., C/o. Ravi Gupta, Adv. E-6A, Kailash Colony, New Delhi-110048	Vs.	DCIT Circle – 17(1), New Delhi
PAN – AACCV 0567 A		
(APPELLANT)		(RESPONDENT)

Assessee by	Shri Rajendra Pandey
Revenue by	Shri Sohail Malik, Sr. D.R.

Date of hearing:	15/03/2021
Date of Pronouncement:	15/03/2021

ORDER

PER ANIL CHATURVEDI, AM:

This appeal filed by the assessee is directed against the order dated 29.03.2017 of the Commissioner of Income Tax (Appeals)-9, New Delhi relating to Assessment Year 2006-07.

2. Before us, assessee has vide email dated 15th March, 2021 seeks withdrawal of appeal as it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-1) and

undertaking (Form-2) Scheme and department had issued Form-3. Ld. DR has no objection to the withdrawal.

3. After considering the aforesaid facts, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions, **appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

Order pronounced in the open court on 15.03.2021, immediately after conclusion of the hearing of the matter in virtual mode.

Sd/-

**(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 15.03.2021

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI